

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.2354
TO BE ANSWERED ON 16.03.2017**

RPO NORM IMPLEMENTATION BY CERC

2354. SHRI MAHEISH GIRRI:

**Will the Minister of POWER
be pleased to state:**

- (a) whether Renewable Purchase Obligation (RPO) norms provides that the State ISCOMs have to mandatorily draw at least 2.75% of their total power consumption from solar plants in a fiscal year;**
- (b) if so, the details thereof and the manner in which the Union Government ensures that this obligation is fulfilled by all the States;**
- (c) the role of State Electricity Regulatory Commission in the implementation of these norms;**
- (d) whether the Government has decided to impose penalty or compensation or any alternative provision for the States which are unable to follow these norms; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) & (b) : The revised Tariff Policy, 2016 notified under Section 3 of the Electricity Act, 2003 provides for prescribing long term growth trajectory of Renewable Purchase Obligation (RPO) by the Ministry of Power (MoP) in consultation with Ministry of New & Renewable Energy (MNRE).

In pursuance to these provisions, MoP on 22nd July, 2016 has notified the long term growth trajectory of RPO for solar and non-solar, uniformly for all States/Union Territories, initially for three years i.e. 2016-17, 2017-18 and 2018-19. This trajectory mandates 2.75% of solar energy in total power consumption by obligated entity (including State Discoms) in the year 2016-17, excluding consumption met from hydro sources of power.

(c) : The Electricity Act, 2003 mandates State Electricity Regulatory Commissions (SERCs) to specify RPOs in their States and also ensure its compliance. The SERCs may consider to notify RPO for their respective States in line with the RPO trajectory as notified by MoP.

(d) & (e) : Monitoring compliance of RPO by the obligated entities is the responsibility of the concerned SERCs and the Appropriate Government in this regard are the State Governments.
